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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00383/2018

Thursday, this the 4th day of July, 2019

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Lalji P, aged 44 years
S/o.Prabhakaran, Padinjarekkara House
Kuthirapanthi Ward
Thiruvampady P.O, Alappuzha
Kerala – 688 002
Working as GDS Mail Deliverer for the last 10 years at
Thiruvampady Post Office (S.O) of
Alleppey Sub-Division in Kerala Circle **Applicant**

(By Advocate Mr.Kaleeswaram Raj)

V e r s u s

1. Chief Post Master General
Kerala Circle Office
PMG Junction
Thiruvananthapuram, Kerala -695 033
2. Assistant Superintendent of Posts
Alleppey Sub-Division, Department of Posts
Kerala Circle, Alappuzha,
Kerala – 688 011 **Respondents**

(By Advocate – Mr.Thomas Mathew Nellimootttil, Sr.PCGC)

This Original Application having been heard on 4.7.2019, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

Applicant submits that he is working as GDS Mail Deliverer for the last 10 years at Thiruvampady Junction Sub Post Office under respondent

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no.2. Ignoring his claim for continuous employment, respondent no.2 had published a notification for appointment of GDS Mail Deliverer on temporary basis and conducted an interview on 17.04.2018. The grievance of the applicant is that he, a temporary employee, is being replaced by yet another temporary employee. It is submitted by learned counsel for the applicant that the applicant has filed a detailed representation, a copy of which is available at Annexure A-5, on 25.9.2018 to the Assistant Superintendent of Posts, Alleppey Sub Division, which remains unresponded to.

2. This Tribunal is of the view that this Original Application can be disposed of at this stage by directing the respondents to consider Annexure A-5 representation filed by the applicant as expeditiously as possible and the decision to be communicated to the applicant by way of a speaking order within thirty days from the date of receipt of a copy of this order.

3. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

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**(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure A1 - Notification No.RECTT/50-1/DLG/2016-17

Annexures A2(a) - Money order delivery slips of January 2017 to to A 2(p) April 2018

Annexure A3 - Money order delivery slip of August 2016

Annexure A4 - Registered post delivery slip of 30/06/2010

Annexure R1(a) to R1(1) A true copy of the stop gap arrangement orders with acquittance of the outsiders

Annexure R2 - A true copy of proceeding of verification of documents and cycling test

Annexure R3 - A true copy of Memo No.GDSMD/Thiruvambady Junction dated 2.5.2018

Annexure R4 - A true copy of order dated 12.4.2018 of the Hon'ble Tribunal in O.A No.847 of 2010, 941 of 2010 and 180/275/2015

Annexure R5 - A true copy of order dated 20.7.2017 of the Hon'ble CAT in OA No.224/2015 filed by P.K Sajeev

Annexure A5 - Copy of the representation dated 25.9.2018 submitted by the applicant before the 2nd respondent

Annexure R6 - True copy of D.G posts letter No.17-115/2001-GDS dated 21.10.2002

Annexure R7 - True copy of order dated 7.2.2017 in OP(CAT) No.39/2017

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